

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 510/MP/2026 along with IA Nos. 170/2026 & 171/2026

Subject : Petition under Sections 79 of the Electricity Act, 2003 seeking extension of Scheduled Commissioning Date of 600 MW Solar Power Project on account of Force Majeure Events under the PPAs dated 10.09.2020 and consequent directions against CTUIL to not revoke connectivity granted to the Petitioners, on account of the force majeure events, amongst other reliefs.

Petitioner : Adani Renewable Energy Holding Seventeen Limited & Anr.

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **29.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, Adani Renewable
Shri Hemant Singh, Advocate, Adani Renewable
Shri Lakshyajit Singh, Advocate, Adani Renewable
Shri Anant Ubeja, Advocate, Adani Renewable
Ms. Lavanya Panwar, Advocate, Adani Renewable
Shri Aashish Anand Bernard, Advocate, MPPMCL
Shri Paramhans Sahani, Advocate, MPPMCL
Ms. Ranjita Ramachandran, Advocate, CTUIL
Shri Aneesh Bajaj, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

The learned counsel for the Petitioners submitted that the present Petition has been filed *inter alia* seeking extension of Scheduled Commercial Operation Date (SCOD) under the Power Purchase Agreements (PPAs) dated 10.9.2020 executed between Petitioner No. 2/ Adani Solar Energy Barmer One Limited (ASEBOL) and Respondent No.1/NHPC Limited; and direction upon Respondent No. 1/CTUIL not to revoke the connectivity of Petitioner No.1, amongst other reliefs. The learned counsel further submitted as under:

(a) Petitioner No.2, as an SPV of Petitioner No.1, executed PPAs dated 10.9.2020 with NHPC for the onward supply of (i) 280 MW to Jammu & Kashmir Power Corporation Limited in terms of the PSA dated 15.7.2020, and (ii) 320 MW to Madhya Pradesh Power Management Company in terms of the PSA dated 28.8.2020



(b) Originally, the SCOD of the Petitioner's Project was 10.3.2022, which was subsequently extended till 31.3.2026 (with respect to MPPMCL's PSA) and 30.6.2026 (with respect to JKPCL's PSA) on account of certain force majeure events.

(c) However, the implementation of the Project was further hampered by the various interim orders passed by the Hon'ble Rajasthan High Court (Jodhpur Bench) in Writ Petition No. 13268 of 2025 (D.B Civil Writ Petition), restraining the cutting of trees in the region, thereby stalling the construction activities. The interim/restrain orders continued from 4.8.2025 to 8.7.2026, whereby the direction of *status quo* was made limited to Khasra No. 386 only.

(d) The Hon'ble Rajasthan High Court also recognised that the interim/restrain orders passed by it affected the ability of the Petitioners to commission their Project in time. By order dated 6.8.2026, the Hon'ble High Court also directed that the contract/GNA entered into between the Petitioners and CTUIL shall not be affected in any manner due to the stay granted for the period from 4.8.2025 to 8.7.2026. By order dated 17.9.2026, the Hon'ble High Court disposed of the said Writ Petition, allowing the Petitioners to avail the appropriate remedy within a period of one month, and if such remedy is availed, the protection granted by order dated 6.8.2026 shall continue till a decision is taken on the interim application, if any, filed before such authority.

(e) NHPC, vide letter dated 25.6.2026, has granted an extension in SCOD till 30.3.2026 (with respect to MPPMCL share of power) and 30.6.2026 (with respect to JKPCL share of power) on account of the aforesaid litigation and the stay orders passed therein. Having accepted the above event as a Force Majeure, extension of SCOD cannot be confined to a limited period and ought to have been for the entire period during which the Project was affected.

(f) There is an imminent threat of termination of the PPA by NHPCL/MPPMCL and also revocation of the connectivity by CTUIL in terms of the tentative list published by it for September 2026. Accordingly, the Petitioners also press for directions to maintain the *status quo* in the matter.

2. In response, the learned counsel appearing for the Respondent, MPPMCL, submitted that the Petitioners have already been granted several extensions qua SCOD in the past. He added that the original SCOD under the PPA was 10.3.2022 and they cannot time and again seek further extensions. Learned counsel further submitted that non-implementation of the Project is affecting the distribution licensees' Renewable Purchase Obligations (RPO), making them liable for the non-compliance penalty.

3 The learned counsel appearing for the Respondent, CTUIL, submitted that in terms of the GNA Regulations, the Petitioners' connectivity is liable to be revoked on 30.9.2026. Learned counsel further pointed out that the Petitioners also had the option to seek necessary extension upon payment of the Milestone Extension Charges as stipulated in the order dated 14.8.2026 in Petition No. 5/SM/2026.

4. Considering the submissions made by the learned counsel for the Petitioner and the Respondents, the Commission directed as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies to the Petition as well as IA, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

(c) In the *interim*, the parties are to maintain *status quo* till the next date of hearing.

(d) IA No. 171/2026 filed for an urgent listing, having served its purpose, stands disposed of.

5. The Petition, along with IA, will be listed for hearing on **27.10.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)